

loan accounts at the time of their transfer to Portugal. In the absence of approved valuation it is not possible to indicate the exact value at present.

**Empanelment of Newspapers and Periodicals by DAVP**

8260. SHAIENDRANATH SHRIVASTAVA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of newspapers and periodicals, which have applied for empanelment by the Directorate of Advertising and Visual Publicity (DAVP) during January-March, 1990.

(b) the average time taken by the DAVP for empanelment:

(c) the number of newspapers and periodicals whose cases have since been decided; and

(d) the reasons for non-empanelment of those newspapers and periodicals whose requests are pending?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) 233 applications were received by DAVP during the month of January-March, 1990 for empanelment.

(b) Approximately four to six weeks.

(c) 88 cases have already been decided.

(d) Additional information have been called for in respect of 103 cases. Processing of the remaining 42 cases which are found complete in all respects, is held up due to the pre-occupation of the computer, which is being used for renewal of rate contract for the year 1990-91, of 3000 publications.

**Setting up of State Level Courts to Deal with Economic Offences**

8261. SHRI B. N. REDDY:  
SHRI SHED SHARAN  
VERMA:  
SHRI TEJ NARAYAN SINGH:  
SHRI DEVENDRA PRASAD  
YADAV:

Will the Minister of FINANCE be pleased to state:

(a) Whether the machinery available with Union Government is not adequate enough to deal with economic offences;

(b) if so, the details of inadequacies found therein;

(c) whether Government propose to set up State-level courts for adjudication of cases of economic offences;

(d) whether the matter has also been taken up with the State Governments;

(e) the response of the State Governments thereto; and the details of States who have opposed the proposal; and

(f) the final decision taken by Union Government in this regard, State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). It cannot be said that the machinery available with the Union Government is not adequate to deal with economic offences.

(c) to (f). Government had proposed to some of the State Governments setting up of special courts for trial of economic offences. The response of these State Governments so far has generally been positive. Such special courts are already functioning in some States. Government is taking up the ques-